

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.3180
TO BE ANSWERED ON 23.03.2021

NEW GUIDELINES FOR HYDROPOWER PURCHASE OBLIGATION

3180. SHRI SUSHIL KUMAR MODI:

Will the Minister of **POWER**
be pleased to state:

- (a) whether it is a fact that Government has introduced new guidelines for Hydropower Purchase Obligation (HPO) under which imported hydropower and power from hydropower commissioned before 8th March, 2019 shall not be considered for meeting HPO;
- (b) whether States like Bihar will suffer most because it has long term Power Purchase Agreements (PPAs) with Bhutan as well as from power plants like Rangit and Teesta commissioned before March, 2019; and
- (c) if so, whether Government will reconsider its order dated 29 January, 2021 so as to allow power purchased from old power plants as well as imported also for HPO consideration?

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) : Yes Sir.

(b) : No Sir. The policy interventions by the Govt. in March 2019 is aimed at encouraging capacity addition in Hydro Projects. Therefore, already established projects are not taken into account. Renewable Purchase Obligation (RPO) Trajectory including new guidelines for Hydropower Purchase Obligation (HPO) have been notified on 29th January, 2021 for uniform implementation across the country. There are other States apart from Bihar, which have long term PPAs with hydro power plants commissioned before 8th March 2019.

(c) : There is no proposal under consideration of the Government to reconsider its order dated 29th January, 2021. Hydro power is an essential element of energy transition, as it helps to balance other Renewables such as Solar and Wind.
